not yet considered it. I had not been able to supply copies before this even to Cabinet Members, and, therefore, how could they consider it?

Mr. Speaker: Copies have been received and they will be circulated to hon. Members.

Shri S. M. Banerjee: Mere circulation does not mean anything. I am not going to get any dearness allowance, but it is the Government employees who have to get it; they have been betrayed for one year practically, and they have not been given this dearness allownace. I would like to know when the Cabinet is going to take a decision on this. They should take an immediate decision on this.

Mr. Speaker: That is a separate question. Copies will be distributed and they will take a decision in the Cabinet later on.

Shri S. M. Banerjee: What is the use of this? You should kindly help us in the matter....

Shri Morarji Desaj: If he does not want me to lay it on the Table, then I shall withdraw it.

Shri S. M. Banerjee: This is very bad....

Shri Srichand Goel (Chandigarh): Is it the right of Ministers only to lose temper?....

Mr. Speaker: Order. order. Government will take a decision later.

Shri S. M. Banerjee; When?

Mr. Speaker: He cannot say that just mow.

Shri S. M. Bamerjee: Why should you not direct him?

भी कर्नर लाल कृप्त (दिल्ली मदर) : नेरी प्रार्चना है कि जब गवनैमेंट इस बारे में कि सजन में ने तो इस मदन को इनकार्म किया जाने 'योर इस विषय पर दिस्काम में तप् वीका विया जाने ! Shri Morarji Desal: It was said the other day that hon. Members had not been supplied with copies and it had appeared in the papers. It was, therefore, that I was anxious to lay it on the Table as soon as I could.

श्री मध् जिसये (मुंगेर): मंत्री महोदय एक कदम बढ़ गए हैं, वह श्रव दूसरा कदम बढ़ायें।

An hon. Member: We don not object to that.

Shri Kanwar Lai Gupta; Will you allow a discussion on it?

Shri Chintamani Panigrahi (Bhubenewar): How long will Government take to come to a decision on it?

Mr. Speaker: That is exactly what Shri Banerjee asked. He is repeating his question. Dr. Rao.

PAPERS UNDER SEC. 103 OF MAJOR PORT TRUSTS ACT

The Minister of Transpert and Shiping (Dr. V. E. E. V. Rao); I beg to lay on the Table a copy of the Annual Accounts of the Bombay Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of sec. 103 of the Major Port Trusts Act, 1963 [Placed in Library, See No. LT-521/67].

NAVY (DISCIPLINE AND MISCELLANBOUS PROVISIONS) (AMENDMENT) REGULA-TIONS

The Deputy Minister in the Ministry of Transport and Shipping (Shri Bhakt Darshan): On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Navy (Discipline and Miscellaneous Privisions) (Amendment) Regulations, 1967, published in Notification No. SRO 15/E in Gazette of India dated the 22nd May 1967 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-522/67].